

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/1807/2017

Date of order : 6.3.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

SUSANTA GHORUI
SMRITILATA PATRA
DIPANWITA HALDER MONDAL
BAPI MONDAL
NIHAR NASKAR
BANDANA KAMTI
LIPIKA HALDER
AMIT HALDER
SNEHOLATA HALDER
SUBRATA HALDER
RUPALI MISTRI (HALDER)
TAPAN KUMAR NASKAR
ARDHENDU SARDAR
GOUTAM OJHA
SNEHASISH HALDER
ANUPAMA ADHIKARY

APPLICANTS
VERSUS

1. Union of India, through
The Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan
Dr. Rajendra Prasad Road,
New Delhi - 110001.
2. Prasar Bharati (India's Public
Service Broadcaster),
Central Production Centre,
Doordarshan, having its office at
Asiad Village Complex,
New Delhi - 110049,
Service through the Chairman.
3. The Chairman,
Prasar Bharati
(India's Public Service Broadcaster),
Central Production Center,
Doordarshan,
Having its office at
Asiad Village Complex
New Delhi - 110049.
4. The Adviser,
DD Kisan,
Prasar Bharati
(India's Public Service Broadcaster),
Central Production Center,
Doordarshan,
Having its office at

Asiad Village Complex
New Delhi - 110049:

5. Gautam Naskar,
The District Monitor
DD Kisan Channel,
India's Public Service Broadcaster,
Prasar Bharati of Doordarshan,
Having its office at Village & PO
Lakshmi Kantapur,
Bijoyganj Bazar,
PS - Mandir Bazar,
Dist. - 24 Parganas (South)
Pin - 743332.

...RESPONDENTS.

For the applicant : Mr. A. Dalal, counsel
Mr. K. S. Ghorai, counsel

For the respondents: None

Per Ms. Manjula Das, Judicial Member

Mr. A. Dalal, I'd. Counsel assisted by Mr. K. S. Ghorai, I'd. Counsel appeared on behalf of the applicant. None appeared on behalf of the respondents.

2. By making this OA, the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:

- a) An order do issue directing the respondents, particularly the respondent No. 3 to approve of appointment of the applicants as District Monitoring Member of DD Kisan Channel for South 24 Parganas District in West Bengal and disburse of the honorarium of the applicants forthwith month by month.
- b) An order do issue directing the respondents to release the arrear of honorarium of the applicants from the date of appointment till the date of the disbursement.
- c) An order do issue directing the respondents to produce all records relating to this case before the Hon'ble Tribunal so that after perusing the same concessionable justice be administered.
- d) Leave be granted to the applicants herein to file the instant application jointly in accordance with Rule 4(5)(a) of the Central Administrative Tribunal Procedural Rule since the applicants herein have the common cause of action.
- e) And/or such pass further order or orders direction or directions as Your Lordships may deem fit and proper.

3. I'd. Counsel for the applicant submits that at this stage the applicant will be satisfied if a direction is given to the respondent authorities to consider and dispose of the representation preferred on 16.11.2017 (Annexure A/6) within a

specific time frame. Ld. Counsel for the respondents has no objection if such prayer is allowed.

4. In view of the foregoing discussions, we hereby dispose of the OA at the admission stage itself without going into merits, by directing the respondent No.2 to consider and dispose of the representation dated 16.11.2017 (Annexure A/6) by passing a reasoned and speaking order within three months from the date of receipt of the copy of this order. The decision so arrived shall be communicated to the applicant forthwith.

5. The OA stands disposed of. No order as to costs.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER
in

(MANJULA DAS)
JUDICIAL MEMBER